

**Land reforms under the Revised 20-Point Programme**

2137. SHRI YOGENDRA SHARMA:  
SHRI INDRADEEP SINHA:  
SHRI SURAJ PRASAD:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that implementation of the land reforms under the Revised 20-Point Programme is poor;

(b) whether it is also a fact that the State Governments are not showing any interest in it;

(c) the acres of surplus land that have been acquired in the years 1980-81, 1981-82 and 1982-83; and

(d) what steps are being taken to expedite implementation of the land reforms?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARI NATH MISHRA): (a), (b) and (d) The implementation of land reforms is primarily the responsibility of the State Governments. The Government of India has, however, been giving them guidelines so as to facilitate their implementation. Their performance is being continuously monitored and reviewed; and deficiencies are being analysed and remedial measures suggested. In the context of the new 20 Point Programme they have been advised to expedite the disposal of pending land ceiling cases and the distribution of ceiling surplus land by removing all administrative and legal bottlenecks.

Under revised ceiling laws 14,37,050 returns were filed by surplus holders holding land above the ceiling to the prescribed authorities. Of this 14,10,505 returns have been disposed of. Only 26,545 returns now remain to be dis-

posed of. This constitutes only 2 per cent of the work still to be completed.

(c) A statement is appended.

**Statement**

Area acquired during 1980-81, 1981-82, 1982-83.

Area acquired in 1980-81	2,22,523 acres
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Area acquired in 1981-82	1,14,642 acres
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Area acquired in 1982-83 (upto February, 1983)	86,886 acres
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**Slum pockets in Bombay on land belonging to Ministry of Works and Housing**

2138. SHRIMATI SAROJ KHAPARDE: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the number of slum pockets belonging to the Ministry alongwith the number of huts located on the Central Government's land in Bombay;

(b) whether it is a fact that the Maharashtra Government has undertaken the scheme of Environmental improvement in slum area on the direction of the Central Government;

(c) if so, the details of the scheme; and

(d) whether it is a fact that the Maharashtra Government sought the permission of the Central Government to undertake improvement works in slums on Central Government land; if so, what decision has been taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF): (a) The names of the Central Government departments and the number of censused hutments on